

## †SULPHURIC FERTILIZER PROJECT

978. SHRI REWATI KANT SINHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that a Sulphuric Fertilizer Project was taken up as early as in 1960 by the Pyrites and Chemicals Development Company Limited but no production has so far been started; and

(b) if so, when is the production of the above mentioned project likely to start and what are the reasons for delay in production?]

पेट्रोल तथा रसायन और योजना तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री के० रघुरमैया) : (क) और (ख) यह अनुमान है कि आशय सल्फ्यूरिक एसिड संयन्त्र से है, सल्फ्यूरिक फर्टिलाइजर प्रोजेक्ट से नहीं। यदि ऐसा है, तो 1962 में पाईराइट्स एण्ड कैमिकल्स डेवलपमेंट कम्पनी लिमिटेड के अधीन 100 मीटरी टन। प्रतिदिन सल्फ्यूरिक एसिड के एक संयन्त्र, बाद में जिसकी क्षमता 400 मीटरी टन प्रति दिन तक बढ़ा दी गई थी की स्थापना का फैसला किया था। संयंत्र के अब 1968 के तीसरे चतुर्थांश तक उत्पादन शुरू कर देने की आशा है। मुख्यतः अमझोर स्थित पाईराइट्स भंडारों के परीक्षण और विकास में समय लग जाने के कारण प्रोजेक्ट की कार्यान्विति में देर हुई है।

[THE] MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF PLANNING AND SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): (a) and (b) The reference is presumably to a Sulphuric acid plant and not to a Sulphuric Fertilizer project. If so, a decision to build a 100 tonnes/day Sul-

† [ ] English translation.

phuric acid plant under the Pyrites and Chemicals Development Company Limited was taken in 1962 and the capacity was subsequently raised to 400 tonnes/day. The plant is now expected to go into production towards the third quarter of 1968. The project has been delayed mainly owing to the time taken in proving and developing the pyrites deposits at Amjhore.]

पाईराइट्स एण्ड कैमिकल्स डेवलपमेंट कम्पनी लिमिटेड द्वारा शटल कारों और मशीनों की खरीद

979. श्री रेवतीकान्त सिंह : क्या पेट्रोल तथा रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पाईराइट्स एण्ड कैमिकल्स डेवलपमेंट कम्पनी लिमिटेड, अमझोर बिहार की खानों में उपयोग किये जाने के लिए राष्ट्रीय कोयला विकास निगम से पुरानी शटल कारें और मशीनें खरीदी गई हैं ;

(ख) क्या यह सच है कि उक्त कम्पनी की खानों के लिये ये मशीनें उपयुक्त नहीं समझी गई हैं और इसलिये वे बेकार पड़ी है ;

(ग) क्या यह भी सच है कि इन मशीनों का उपयोग करने के लिये उक्त खानों को चौड़ा किया जा रहा है जिसके परिणाम स्वरूप खान की छत कमजोर हो रही है और 31 मई, 1967 को एक जगह पर खान की छत धंस गई जिसके कारण एक मजदूर श्री त्रिफन दुसाध की मृत्यु हो गई; और

(घ) यदि हां, तो इस अनियमितता के लिये जिम्मेदार व्यक्तियों के विरुद्ध सरकार ने क्या कार्यवाही की है ?

**t [PURCHASE OF SHUTTLE CARS AND MACHINES BY THE PYRITES AND CHEMICAL DEVELOPMENT CO. LTD.**

979. SHRI REWATI KANT SINHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that old shuttle cars and loader machines have been purchased from the National Coal Development Corporation to be used in the mines of the Pyrites and Chemical Development Company Limited, Amjhore (Bihar);

(b) whether it is a fact that these machines are not considered suitable for the mines of the said company and hence they are lying idle;

(c) whether it is also a fact that the aforesaid mines are being widened in order to use these machines, as a result of which the roof of the mines is getting weak and the roof of the mine at one place collapsed on the 31st May, 1967 causing the death of a worker Shri Viphan Dusadh; and

(d) if so, what action has since been taken by Government against the persons responsible for this irregularity?]

पेट्रोल तथा रसायन और योजना तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री के० रघुरमैया) : (क) जी नहीं। एक शटल कार और एक लोडर मशीन राष्ट्रीय कोयला विकास निगम से खरीदी गई है और जिन्हें प्रमाण-पत्र दिया गया था कि वे नये तथा बिना इस्तेमाल किये हुये हैं।

(ख) जी नहीं।

(ग) जी नहीं। हस्त प्रणाली द्वारा चालू की गई खान में घटक दुर्घटना हुई जहाँ पर उपर्युक्त प्रश्न के भाग "क" में बताने गये उपकरण का इस्तेमाल नहीं किया जा रहा था।

(घ) खान सुरक्षा के उप-निदेशक द्वारा की गई जांच से मालूम हुआ कि किसी व्यक्ति की ओर से लापरवाही के कारण मृत्यु की घटना नहीं हुई। अतः किसी कार्यवाही की आवश्यकता नहीं है।

t[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF PLANNING AND SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): (a) No, Sir. One shuttle car and one loader have been purchased from the National Coal Development Corporation and these were certified to be new and un-used.

(b) No.

(c) No. The fatal accident occurred in the manually operated mine, where the equipment referred to in part (a) of the question was not being used.

(d) The inquiry conducted by the Joint Director of Mines Safety revealed that the death was not caused on account of negligence on the part of any person. No action is, therefore, necessary.]

**SALE OF UNAPPROVED PLOTS BY COLONIZERS**

980. DR. M. M. S. SIDDHU: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it has come to the notice of the Government that there are a large number of colonizers in Delhi who have been indulging in the mal-practices of selling unapproved plots of lands in Delhi and adjoining areas;

(b) if so, the names of those colonizers and the steps taken against them;

(c) whether it is a fact that a (firm Swatantra Land and Finance Company with the connivance of the Delhi Administration and Delhi Development Authority has cheated thousands of